

Application for grant of Certificate of Registration rejected

December 22, 1999

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of certificate of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. Vicar General Finance Company Ltd., Hill Cart Road, Siliguri, Darjeeling, West Bengal.	21.12.1999
2.	M/s. Triveni Greenery Finlease (I) Limited, 15, Diggi House, Shivaji Marg, Ram Singh Road, Jaipur-302 004.	21.12.1999

As such, the above companies cannot transact the business of non-banking financial institution as defined in Clause (a) of Section 45 IA of the Reserve Bank of India Act, 1934.

N.S.D.Lobo
Asstt. Manager

Press Release : 1999-2000/812